

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.14/2011 with I.A.No. 21/2011

Sub: Gaming by M/s Gujarat Fluorochemicals Limited, Nodia (Misuse of grant of open access and violation of CERC (Unscheduled Interchange Charges and related matters) Regulations, 2009.

Date of hearing : 20.9.2011

Coram : Dr. Pramod Deo, Chairperson.
Shri S.Jayaraman, Member
Shri V.S Verma, Member
Shri M.Deena Dayalan, Member

Petitioner : Rajasthan Rajya Vidyut Prasaran Nigam Ltd.

Respondent : M/s Gujarat Fluorochemicals Limited, Nodia.

Parties present : Shri Aditya Madan Advocate for the RRVPNL
Shri Dinesh Khandelwal, RRVPNL
Shri Vikas Singh, Senior Advocate, GFL
Miss Amriata Narayan, Advocate, GFL
Shri Shashikant Verma, GFL
Miss Joyoti Prasad, NRLDC
Shri H.K.Chawla, NRLDC

Record of Proceedings

The learned counsel for the petitioner submitted that he has not received notice for preponing the hearing originally scheduled on 22.9.2011 to 20.9.2011 and requested for a short adjournment.

2. The representative of the NRLDC submitted that it has filed the investigation report on 15.9.2011 as directed by the Commission.

3. The Learned counsel for the respondent submitted that copy of the investigation report submitted by NRLDC has not been made available to it.

4. The Commission directed the staff of Commission to provide copy of the reports dated 8.9.2011 and 14.9.2011 submitted by NRLDC to the petitioner and the respondent by 10.10.2011 who may file their response if any, on or before 25.10.2011.

5. The petition along with I.A.No. 21/2011 shall be listed for hearing on 8.11.2011.

(T. Rout)
Joint Chief (Law)